

(c) and (d). A provision of Rs. 245 lakhs in the budget of the Department of Tourism and Rs. 1024 lakhs in the budget of ITDC has been made for developmental Schemes during 1982-83. The centres so far identified for development are as follows:—

1. *Department of Tourism:*

Implementation of master plans in an integrated manner in association with the Archaeological Survey of India and the State Governments concerned of Kushinagar, Saravasti, Fatehpur Sikri, Bodagaya, Rajgir, Nalanda, Jaisalmer, Brajbhoomi, Sankasya, Badami Hampi, Aihole, Pattadakal, further development of the major projects at Gulmarg and Kovalam; youth hostels at Patna and Namchi (Sikkim); tourist hostels at Gauhati, Imphal, Shillong, Kohima, Itanagar, Aizwal; construction of forest lodges at Similipal, Betla, Manas, Ranthambore, Dudhwa/Corbett; tourist Villages at Buxar, Ukai and Shivpuri.

2. *I.T.D.C.*

Hotels at Bombay and as joint ventures with State Governments/State Tourism Development Corporations at Gauhati, Puri, Ranchi, Hyderabad, Bhopal, Pondicherry, Chandigarh, Itanagar etc., provision of transport and entertainment facilities at selected centres.

Functioning of Office of Reserve Bank of India, Trivandrum

1322. SHRI A. NEELALOHITHADASAN NADAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Trivandrum office of the Reserve Bank of India has started functioning in a full manner;

(b) if so, the details of the functions carried on by that office; and

(c) if not, the reasons for not functioning of the office in a full manner?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to

(c). In the background of the decision already taken by the Reserve Bank of India to open a full-fledged office at Trivandrum, necessary action is in hand to establish Bank's Deposit Accounts/Public Accounts Departments and Public Debts Office. The sub-office of the Issue Department is also being converted into a full-fledged office in a phase manner. The Bank expects to complete these arrangements in the near future.

I. T. Arrears

1323. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) the names of firms, big industrial houses, individuals and H.U.Fs. from whom Income-Tax of more than Rs. 10 lakhs has been outstanding as on 1st April, 1982;

(b) the steps taken to recover the same; and

(c) what precautions are taken by Government against dilatory tactics by the assesseees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b). The information relating to the names of firms, big industrial houses, individuals and H.U.Fs. from whom income-tax of more than Rs. 10 lakhs was outstanding as on 1st April, 1982 is not presently available. Such information as on 31-3-1982 is being collected and will be laid on the Table of the House as soon as possible.

(c) Income tax Act is a self contained code which contains various legal provisions aimed at securing prompt settlement of tax liabilities and their recovery. Suitable administrative safeguards exist to ensure that proper action, as provided in law, is taken against defaulters by the concerned Income-tax authorities well in time to ensure that such defaulters are not able to adopt any dilatory tactics.